

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH

OA.No.1058 of 2001

New Delhi, this 30th day of April 2001

HON'BLE SHRI KULDIP SINGH, MEMBER(J)

M.S. Md.Ibrahim
S/o Mr M. Shaikh Ismail
R/o C-4E 179, Pocket-11
Janakpuri
New Delhi-110058

... Applicant

(By Advocate:Shri M.L.Chawla)

versus

Union of India, through

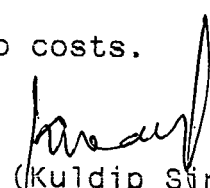
1. Chairman-cum-Secretary
to the Govt. of India
Railway Board
Ministry of Railway
Rail Bhawan
New Delhi
2. General Manager
South Central Railway
Secunderabad-500071

... Respondents

ORDER(Oral)

Heard.

This application is disposed of at the admission stage with a direction to the respondents to dispose of the appeal filed by the applicant dated 12.9.1999, within a period of three months from the date of receipt of a copy of this order. If the applicant is still aggrieved by the order so passed by the respondents, he will be at liberty to approach the Tribunal again. No order as to costs.


(Kuldip Singh)
Member(J)

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